

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).4386/2019

(Arising out of impugned final judgment and order dated 04-05-2018 in CRA No.2888/1983 passed by the High Court Of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

GAYA SINGH & ORS.

Respondent(s)

Date : 05-12-2023 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Ankit Goel, Adv.
Mr. Yasharth Kant, AOR

For Respondent(s) Mr. Anil Kumar Gautam, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned
counsel for the respondents, the matter stands adjourned
for four weeks.

(RAVI ARORA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)